

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.214 – IA 350 of 2021
Item No.215 – IA 465 of 2021
Item No.216 – IA 263 of 2021
Item No.217 – IA 30 of 2022
Item No.218 – IA 52 of 2022
Item No.219 – IA 316 of 2022
Item No.220 – IA 54 of 2022
Item No.221 – IA 220 of 2022
Item No.222 – IA 266 of 2022
Item No.223 – IA 840 of 2021
In
CP(IB) 397 of 2018

Order under Section 7 IBC

IN THE MATTER OF:

M/s Abhinandan Multitrade Pvt Ltd & Anr
V/s
M/s KSL & Industries

.....Applicant

.....Respondent

Order delivered on ..08/06/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP	: Advocate, Mr. Arjun Sheth. RP, Mr. Kiran Shah in person.
For the erstwhile IRP	: Advocate, Mr. Monaal Davawala. erstwhile IRP, Mr. Anil Kumar in person.
For the Respondent	: Advocate, Mr. Nilesh Udarnani. : Advocate, Mr. Siddhartha Patra. : Advocate, Mr. Jainish Shah. : Advocate, Mr. Parth Shah.
For the IBBI	: GM, Mr. Rajesh Kumar.
For the ABFRL	: Advocate, Mr. Abhishek Goyal.
For Union Bank of India	: Advocate, Mr. Karan Sanghani.
For the Best Undertaking	: Advocate, Mr. Ravi Pahwa.

ORDER

IA 350 of 2021

Learned counsel for Respondents Nos. 1-6 suspended management of the Corporate Debtor makes statement that he has been instructed to submit, that all the

Respondent Nos. 1-6 shall extend full cooperation to the RP. Let Respondent Nos. 1-6 visit the office of the RP within a week with all the records and documents as mentioned in the application at page no. 50, Annexure-E.

Learned counsel further undertakes to comply the order within one week.

Learned counsel for Respondent No. 7 erstwhile IRP mentioned in the application as Respondent No. 2 states that reply is filed.

IA 465 of 2021

The matter was listed on 20.04.2022 and none had appeared for Applicant. Pleadings are complete.

Learned RP in person states that present claimants have filed claims as Financial Creditor much belatedly in Form-C and requested to be included as a member of COC. Delay is approximately of 565-569 days. Hence, the claim was rejected by RP. The COC has also approved resolution plan in November, 2021 and the application is pending before Bench for approval of the plan. On 20.04.2022, none appeared. Today also none appears.

The application is dismissed for non-prosecution and disposed of.

IA 263 of 2021

The General Manager, IBBI, Mr. Rajesh Kumar states that order dated 28.04.2022 is complied and report is filed but undertakes to bring on record.

Let the copy be sent to the learned counsel for the Applicant and the present RP.

IA 30 of 2022

Learned counsel for RP states that they have filed response in this application which should be considered as rejoinder to the objection of the plan.

Pleadings are complete.

IA 52 of 2022

Learned counsel for the RP states that reply is received and rejoinder is no required to be filed.

IA 316 of 2022

Learned counsel for the Applicant states that rejoinder is not required to be filed.

IA 54 of 2022

Learned counsel for the Applicant states that copy of rejoinder is served and the same will be filed within two days.

IA 220 of 2022

Learned counsel for the Applicant states that rejoinder is not required to be filed.

IA 266 of 2022

Learned counsel for the Applicant seeks and is granted one week time to file rejoinder.

IA 840 of 2021

Application is for approval of resolution plan. Learned counsel, Mr. Sheth for RP states that IA 30 of 2022 and IA 54 of 2022 be listed with this application as objections to this application.

List IA 30 of 2022, IA 54 of 2022, IA 840 of 2021 on 13.07.2022.

List IA 350 of 2021, IA 465 of 2021, IA 263 of 2021, IA 52 of 2022, IA 316 of 2022, IA 220 of 2022, IA 266 of 2022 on 21.07.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**